## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 372/2017 in C.P. (I.B) No. 18/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

Name of the Company:

Nitin Hasmukhlal Parikh.

(Bhatia Global Trading Ltd)

V/s.

IDBI Bank Ltd.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. HARMISH K. SHAN

Advocante.

Fix Apriliant

JAMAN

2.

## <u>ORDER</u>

Learned Advocate Mr. Harmish Shah present for Applicant (RP). None present for Respondent in IA 372/2017.

Heard arguments of learned Counsel appearing for Applicant.

RP filed this application under section 12 of the Code to extend the period of CIRP beyond 180 days for a period of 90 days. It is stated that period of 180 days is going to be completed by 19.11.2017. It is further stated that COC in its meeting held on 13.10.2017 resolved to seek extension of time for completion of CIRP and authorised RP to file this application.

RP filed additional affidavit along with minutes of the meetings of committee of Creditors.

It is further stated that corporate debtor came forward with a resolution plan but COC asked the Corporate debtor to revise the Resolution plan and for which the corporate debtor sought some more time.

Section 12(2) authorises the Adjudicating Authority to grant such period as it thinks fit not exceeding 90 days if it is satisfied that the subject matter is such that CIRP process cannot be completed within 180 days.

Considering the facts of the case and the proposal of corporate debtor, this authority is of the considered view that CIRP cannot be completed by 19.11.2017. Hence, this authority extends the duration of CIPR process for a period of 30 days beyond 19.11.2017.

Application is ordered accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 16th day of November, 2017.